

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6789
ANSWERED ON:07.05.2015
FUNDS FOR LAND REFORM
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the funds allocated for effective implementation of land reform programme during each of the last three years and the current year, State/UT-wise;
- (b) the progress made in this regard and the number of beneficiaries under this scheme in the country including Uttar Pradesh during the said period, State/UT wise; and
- (c) the steps being taken by the Government for effective implementation of the programme?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) Land and its management falls within the legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. The role of Central Government in the field of land reforms is only of an advisory and coordinating nature. The Department of Land Resources is implementing National Land Records Modernisation Programme (NLRMP) for modernization of land records. State wise / UT wise fund allocation for implementation of National Land Records Modernisation Programme (NLRMP) during the last three years is annexed.

(b): The progress made under NLRMP in the country including Uttar Pradesh, since its inception is given below. However, there are no individual beneficiary under the scheme:

RoRs Computerized (23 States/UTs) :- Andhra Pradesh, Chhattisgarh, Gujarat, Goa, Haryana, HP, Karnataka, MP, Maharashtra, Odisha, Punjab, Rajasthan, Sikkim, Telangana, TN, Tripura, UP, Uttarakhand, Dadra & Nagar Haveli, Daman & Diu, Puducherry, Manipur (partial) and West Bengal (partial).

Computerization of Registration (24 States/UTs) :- Andhra Pradesh, Assam, Bihar, Gujarat, Goa, Haryana, HP, Jharkhand, Karnataka, Kerala, Maharashtra, Odisha, Punjab, Sikkim, Telangana, Tamil Nadu, Tripura, UP, Uttarakhand, WB, Chandigarh, D&N Haveli, Delhi and Puducherry.

Integration of Land Records and Registration (9 States/UTs) :- Andhra Pradesh, Gujarat, Haryana, HP, Karnataka, Maharashtra, Odisha, Telangana, Tripura and Puducherry (partial).

(c): Several steps have been initiated for effective implementation of NLRMP viz conducting Regional Review Meeting to review the implementation of the Programme, organising Workshops with all States / UTs and other stakeholders under one roof, organising Workshop on Best Practices achieved by the successful States / UTs for replicating the same to other States / UTs, providing capacity building for use of modern technology in implementation of the Scheme.